

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3050**

**TO BE ANSWERED ON THE 21<sup>st</sup> MARCH, 2017/ PHALGUNA 30, 1938 (SAKA)**

**EXTENSION OF AFSPA**

**3050. DR. K. GOPAL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it has been decided to extend the Armed Forces Special Powers Act in three districts of Arunachal Pradesh; and**

**(b) if so, the details thereof and the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU )**

**(a) & (b): After consultation with the State Government of Arunachal Pradesh, Ministry of Defence and the Central Agencies, three districts of Arunachal Pradesh namely Tirap, Changlang and Longding districts and area falling within the jurisdiction of sixteen police stations/police out post in the districts of Arunachal Pradesh bordering State of Assam have been declared 'disturbed area' under Section 3 of the Armed Forces (Special Powers) Act, 1958 for six months w.e.f. 4.11.2016 vide Notification No. 3383 (E), unless withdrawn earlier.**

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